

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 2502/92
M.P. NO. 3061/92

DECIDED ON : 04.05.1993

B. N. KAPOOR & ORS.

... APPLICANTS

VS.

UNION OF INDIA & ORS.

... RESPONDENTS

CORAM :

HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri Surinder Singh, Counsel for Applicants
Ms. Jasvinder Kaur for Shri Jog Singh,
for the Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice V. S. Malimath :-

The relief claimed by the petitioners in this case is for a direction to respondent No. 1 to amend the order No. 9(2)(ECC)IC/13 dated 11.11.1988 in accordance with the judgment of the Tribunal dated 10.4.1990 and confirmed by the Supreme Court by judgment dated 7.9.1992 and for consequential reliefs so far as the petitioners are concerned. If, as the petitioners assert, there is an order of the Tribunal as referred to in the order of the Supreme Court commanding respondent No.1 to amend its order, the remedy of the petitioners is not to seek another direction of the same type in these proceedings. The proper remedy would be to take appropriate steps for enforcement of the direction already issued by the Tribunal and upheld by the Supreme Court.

O.A. is disposed of accordingly. No costs.

B. N. Dhoundiyal
(B. N. Dhoundiyal)
Member (A)

V. S. Malimath
(V. S. Malimath)
Chairman